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(21)

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.677/2001
M.A.No.584/2001

Hon'ble Shri Shanker Raju, Member(J)

Friday, this the 16th day of August, 2002

1. Purnima, TGT (S.St.) Adhoc
Govt. Girls Sr. Sec. School
'B(AH)' Block, Shalimar Bagh
New Delhi.
d/o Ramesh Chaudhary
r/o GH - 12/196, Paschim Vihar
New Delhi.

2. Anu Oberi, T.G.T. (S.St.)
S.K.V.Bakhtawar Pur
d/o S.C. Oberoi
r/o 123, Bhai Permanand Colony
Delhi - 110 009.

3. Anju Bala, T.G.T. (S.St.)
GBSSS, GTB Nagar
Delhi
d/o Prem Chand
r/o W-2/272, MCD Colony
Azad Pur
Delhi - 33.

... Applicants

(By Advocate: Sh. S.K.Sinha)

Vs.

1. Govt. of NCT of Delhi
through the Director of Education
Old Secretariat
Delhi.

2. Secy. Govt. of NCT of Delhi
Secy. Education
Government of NCT of Delhi
New Delhi.

... Respondents

(By Advocate: Shri Ajesh Luthra)

O R D E R (Oral)

By Shri Shanker Raju, M(J):

Heard the learned counsel.

2. Applicants, who are working as Contract Teacher, have impugned their termination and have sought their reinstatement with all consequential benefits.

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3. In view of the joint statement made by both the counsels that directions of the Tribunal in OA No.673/99 and connected OAs, Smt. Veena Anand & Others v. Govt. of NCT & Others, which was modified by the High Court in CWP No.6363/99 in Govt. of NCT of Delhi & Others v. Shallu Sharma & Others, wherein direction 'B' given by the Tribunal was modified and further directions have been given to continue the respondents, petitioners therein, to remain in their post till their vacancies were duly filled by a regularly selected Teachers in accordance with rules.

4. In the present case, it is not disputed that the applicants have been replaced by a regularly selected Teachers, which is in consonance with the directions of the High Court of Delhi. In this view of the matter, I do not find any infirmity in the action of the respondents, the OA is bereft of merit and is accordingly dismissed. No costs.

S. Raju

(Shanker Raju)
Member(J)

/rao/